

OFFICE OF THE DISTRICT & SESSIONS JUDGE (NORTH-WEST): ROHINI COURTS, DELHI.

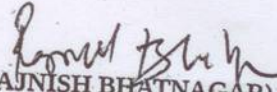
ORDER

In supersession of all the earlier orders made in this regard, all the bail applications pertaining to Police Stations of North-West District, mentioned in the column no. 2, shall be placed before the Ld. Judicial Officers mentioned in the column no. 3 for disposal as per law with effect from **04.01.2018**:-

NORTH-WEST DISTRICT				
S. N (1)	Police Stations (2)	Name of the Ld. Judicial Officer (3)	Name of the 1st Link Ld. Judicial Officer (4)	Name of the 2nd Link Ld. Judicial Officer (5)
1.	CAW Cell-NW (Judl. Distt.)	District & Sessions Judge North-West District Rohini Courts, Delhi. Room No.-401	Sh. Rajender Kr. Shastri Spl. Judge CBI (NW) Rohini Courts, Delhi. Room No.-308	Sh. Pawan Kumar Matto Spl. Judge NDPS (NW) Rohini Courts, Delhi. Room No.-318
2.	PS Maurya Enclave PS Keshav Puram PS Sultan Puri PS Aman Vihar PS Begum Pur PS Kanjhawala	Sh. Virender Bhatt Spl. Judge CBI (NW) Rohini Courts, Delhi. Room No.-315	Sh. Pawan Kumar Matto Spl. Judge NDPS (NW) Rohini Courts, Delhi. Room No.-318	Sh. Shailender Malik ASJ Spl. FTC (NW) Rohini Courts, Delhi. Room No.-201
3.	PS Rani Bagh PS Mangol Puri PS South Rohini PS Vijay Vihar PS North Rohini PS Udyog Nagar Metro	Sh. Manu Rai Sethi ASJ-03 (NW) Rohini Courts, Delhi. Room No.-304	Sh. Deepak Garg ASJ-02 (NW) Rohini Courts, Delhi. Room No.-409	Sh. Rajender Kr. Shastri Spl. Judge CBI (NW) Rohini Courts, Delhi. Room No.-308
4.	PS Subhash Place PS Shalimar Bagh PS Bharat Nagar PS Crime Branch/ EOW(NW) PS Rithala Metro Station PS Ashok Vihar	Sh. Mukesh Kumar ASJ-04 (NW) Rohini Courts, Delhi. Room No.-203	Sh. Amit Kumar ASJ-01 (NW) Rohini Courts, Delhi. Room No.-210	Sh. Shailender Malik ASJ Spl. FTC (NW) Rohini Courts, Delhi. Room No.-201

Note:

1. If the Judicial Officer mentioned in the column no. 3 happens to be on leave or not available for any reason, then the bail applications of the concerned Police Stations shall be placed before the 1st Link Judicial Officer mentioned in column no.4 for disposal as per law and so on.
2. If all the three Judicial Officers mentioned in column nos.- 3, 4 & 5 against Police Stations appearing from S.N. 1 to 3 happens to be on leave or not available for any reason, then the bail applications of the concerned Police Stations shall be placed, for disposal as per law, before the Judicial Officer mentioned in column no.3 immediately below that S.N. and in his absence, before the 1st Link Judicial Officer of that S.N. and so on and so forth. In case of unavailability of all the three Ld. Judicial Officers mentioned against police stations at S.N.-4, the bail applications shall be placed before the Judicial Officer mentioned at S.N.-2 and so on and so forth.
3. It is made clear that no additional P.A./Sr. P.A. will be provided for bail applications.


(RAJNISH BHATNAGAR)
DISTRICT & SESSIONS JUDGE (NORTH-WEST)
ROHINI COURTS: DELHI.

No.F2(24)/Judl/RC/NW/2018 201-226

Date:-03rd January, 2018

Copy forwarded for information to:-

1. The Ld. Registrar General, Hon'ble High Court of Dehli, New Delhi.
2. The Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Ld. District & Sessions Judge (North), Rohini Courts, Delhi.
4. All the Ld. Judicial Officers, North-West District, Rohini Courts, Delhi.
5. The Director of Prosecution, Tis Hazari Courts, Delhi.
6. The Chief Prosecutor, North-West & North, Rohini Courts, Delhi.
7. The President/ Secretary, Rohini Court Bar Association, Delhi.